

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**  
**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 01/Asr/2021**  
Assessment Year: 2007-08

Sh. Abdul Rashid Sofi  
S/o Sh. Late Hji Mohd.  
Akbar Sofi R/o Sofigund  
Wanpoh Anantnag.

[PAN: BALPS 0978P]  
**(Appellant)**

Vs. Income Tax Officer,  
Anantnag, Kashmir  
192 101

**(Respondent)**

Appellant by : None  
Respondent by: Sh. S. M. Surendranath, Sr. DR

Date of Hearing: 23.08.2022  
Date of Pronouncement: 24.08.2022

**ORDER**

**Per Dr. M. L. Meena, AM:**

This appeal has been filed by the assessee against the impugned order dated 09.03.2018 passed by the Ld. Commissioner of Income Tax (Appeals)-2, Amritsar (Camp at Jammu), in respect of the Assessment Year 2007-08.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of the appeal vide application dated 23.08.2022 stating therein that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. The Ld. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 24.08.2022*

**Sd/-  
(Anikesh Banerjee)  
Judicial Member**

**Sd/-  
(Dr. M. L. Meena)  
Accountant Member**

*\*GP/Sr/PS\**

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy  
By Order